N O T I C E

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which had come into effect from 03.01.2022 (Partially modified w.e.f. 28.02.2022, 07.03.2022, 14.03.2022, 28.03.2022, 11.04.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **18.04.2022 to Friday, 22.04.2022 :**

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **V. M. DESHPANDE** **AND** The Hon'ble Shri Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal Contempt Petitions. (C) other Criminal matters of Division Bench not assigned to other Court. (D) Criminal Public Interest Litigations. (E) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions.
2	The Hon'ble Shri Justice **V. K. JADHAV**	Matters pertaining to single bench as per the Board to be notified separately.

NOTE

1) From 25th April 2022 onwards, the Division Bench comprising of the **Hon'ble Shri. Justice V. K. Jadhav** and the **Hon'ble Shri. Justice Sandipkumar C. More** will take up their extant judicial assignment, as existing prior to this partial modification.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 7th April 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)